



Crl.A.Nos.1434-1438/2017

ITEM NO.8

COURT NO.14

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos.1434-1438/2017

DHRUB SINGH AND ETC.ETC.

Appellant(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

[ONLY IA NO. 286725/2024, IA NO. 152147/2023, AND IA NO.
152157/2023 ARE LISTED UNDER THIS ITEM]

IA No. 286725/2024 - GRANT OF BAIL

IA No. 152157/2023 - GRANT OF BAIL

IA No. 152147/2023 - GRANT OF BAIL

Date : 23-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) : Mr. Rajiv Nanda, Sr. Adv.
Mr. Pankaj Kumar Mishra, AOR

Mr. Manish Kumar Vikkey, Adv.
Mr. Kanchan Kumar Jha, Adv.

Mr. Adarsh Kumar Tiwari, Adv.
Ms. Vartika Maurya, Adv.
Mr. P.r. Rajhans, Adv.
Mr. Amarnath Gupta, Adv.
Mrs. Sampa Sengupta, Adv.
Mr. Dileep Kumar Dubey, Adv.
Mr. Vishal Arun, AOR

For Respondent(s) :Mr. Manish Kumar, AOR
Mr. Ravi Shanker Jha, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. We have heard Mr. Rajiv Nanda, the learned senior counsel appearing for the appellants (original convicts) and Mr. Manish Kumar, the learned counsel appearing for the State of Bihar.
2. The three appellants pray for bail pending the final disposal of their respective criminal appeals which are pending for final hearing before this Court.
3. They stood convicted for the offence of murder and their appeals by before the High Court also failed.
4. We take notice of the fact that in all 08 accused were put to trial.
5. One of the co-accused died during the pendency of the trial. The main accused who is said to have fired has already undergone the sentence of life imprisonment and has been released.
6. Out of six convicts, three have been ordered to be released on bail by this Court vide orders dated 10.08.2022, 05.12.2022 and 17.07.2023 respectively.
7. In such circumstances, referred to above, we are inclined to consider the plea of the three appellants before us for bail.

8. They have also undergone almost 9 years of sentence so far. Out of the three appellants, two of the appellants have undergone almost 9 years of sentence so far, whereas the third appellant has undergone 8 years & 5 months of sentence.

9. All the applications for bail stand allowed.

10. The appellants(convicts) are ordered to be released on bail subject to the same terms and conditions as imposed in the orders passed by this Court at the time of releasing the other co-accused on bail.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)